

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. OA 403 of 96

Date of Order : 16.4.1996

Present : Hon'ble Mr. M.S. Mukherjee, Administrative Member

Hon'ble Mr. P. Dutta, Judicial Member

T.V. SRINIVASAN & ORS.

VS

UNION OF INDIA & ORS.

Ms. K. Banerjee, counsel appears for the applicants and Ms. B. Ray, counsel appears for the respondents. Ms. Ray submits on instruction that 82 posts mentioned in impugned annexure 'B' to the application belongs to 25% quota. There is no relaxation of educational qualification as in graph 159(I)(i) of the IREM. Under the circumstances there is no need for interim order. ^{Banerjee} Ms. Ray, however, contests this fact. On hearing both sides we are not inclined to pass any interim order at this stage. The matter be adjourned to 13.9.96 for further admission hearing. Reply to be filed at least one week before the date. However, any selection made in the process shall abide by the result of the application provided the applicants implead the candidates as parties.

2. Let a plain copy of this order be handed over to both the counsel for necessary action.

Punitash Dutta

MEMBER (A)

M. S. Mukherjee
15/4/96
MEMBER (B)